Bank of India (RBI) has advised all Scheduled Coaanmciel Banks to auk\* every effort to achieve the etipuhud target. Bank have km urged to tna special credit ataas with a view to achieving a distinct and marked improvement to the flew nf credit to . agriculture. Baaka have ah\* been adviced ' to identify the area\* and the activities which they ootid eoavcaieatiy concentrate apea tad draw ap their action piaa aotordingfy. For timely aad adequate credit for agriculture production, fannert tatisfying certain criteria are extended flexible line of credit in the form of cash credit facility to meet their Composits credit requirements. The facility is available to farmers having irrigation facility and also to those who do not have sach facility bat who ia addition to cattivatioa of crops <a\ undertake aland activities Uke dairy, poultry, etc. aadfer other non-farm activities and who have satisfactory back record in the rinded of their beak/ borrowed accounts. RBI has abo esfeed commercial banks to flaaace Tngk Hull activities Hke aeaaaeatrare. floritultere, tissue-culture bin torhnolngf est.

## Credit flaw to Hit by Banks

5297. SHRI SURBSH PACHOUR1: WH the Iflnistir of FINANCE be J pleased to stott:

one hundred dedsastod branches of Mtioftahwd baaka tor bettor credit flow to the unafl stall tadostries hi the tuaairy;

- (b) if so, the detoOt thereof;
- (c) hew away tack beaks branches are in the State of Madhya Pradesh; aad
- (d) what procedure is kaery to be followed by tkese bank brandws la providing credh flow to smaB todastries?

THE MINISTER OF STATB IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (a)

- and (b) In hb Badges Speech for 1P95-H, Finance Miaiettr had, inter aha, mentioned that the puttie sector banks wwJd ensure that 100 specialised small scale indactries (SSI) branches arc operational before the ead of 1995-96 in 15 identified districts, each with more than 2000 registered SSI anits. RBI has asked beaks to give their proposab in this regard.
- (c) RBI has reported that as at the end of October, 1994, there were 25 specialised SSI branches of the peblk sector banks in the State of Madhya Pradesh.
- (d) Specialised SSI branches would be manned by staff aipirileisd to deaf with SSI loan applications and there will be predominance of SSI business at these branches.

## Bridge Lena by IDBI t» Comeontoi

- 529\*. SHRI YERRA NARAYANA-SAMY: WUI the Minister of FINANCE be pleased to state:
- (a) whether IDBI had beta at a loss ia choice of companies in sanctioning bridge loans against peak\* bane;
- (b) if so, whet steps are proposed to review linkage of IDBI with various Anas who got bridge loans;
- (c) whether sack bridge teens were unethical to am store; and
  - (d) if to, the action proposed?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (a) Industrial Development Bank of India (IDBI) has reported that it had not been lax in choice of companies in sanctioning bridge loans against public issues.

- (b) Does not arise in view of f» above.
- (c) IDBI has reported that bridge team sanctioned by it against public issues were not unethical to the investors as these loans were given as a stopgap arrangement for the purpose of timely

iimilmMlMinn of utojects pending receipt of me money from public issue.

(4) Dots wrt arise.

## Bridge Unas to CeanaoJM ngjdant

- 5J». OBI Y1RHA NARAYANA-SWAMY: mB An Mfafetnr of FINANCi to pieawd to stote:
- (a) what woo fes masons advaaced by RBI for haanttg krfd\$» moos to companies egnjBst Poboc Issues;
- (b) whether ft k a bet that such beneficiary companies were misusing this facility, *mi*
- (c) *it* to, the details of ender-cerrtatfl on this issue?

THE MINISTER OF STATE W THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARAMURTHY): The Reserve Bank of India (RBI) has reported that the sanction of bridge icons by banks and financial institutions (Fb) against public issues has been banned due to absence of a risk free arrangement for such advance which are mostly in the form of unsecured credit. Further, banks and FIs were onabfc to ensure tod we of funds lent by them by way of bridge loans against pubic issues'market borrowings. Banks were also found to have not assessed properly the element of risk involved in sanction of bridges loans. There were also cases where recovery of bridge loans was not effected within the due date.

(b) and (c) RBI has reported that a sample scrutiny of bridge loans of Rs. 5 crore and above sanctioned by banks during the period 01.12.1999 to 31.03.1994 did not reveal any specific misuse of bridge toons by borrowers. But h was, inter-aha, found mat banks were no t ensuring end-use of funds lent.

## Mammy for rorehin Banks

3300. SHRI YERRA NARAYANA-SWAMY: Win the Minister of FINANCE be pleased to state:

- (a) whether foreign banks operating in the country will be tismptert from •\_\_. enforced Bonk Ko&dsya;
  - .(b) if so, the detafa of such exemption;
- (c) wtmtbtr tore nay pacmgaal to reduce the number of lank Hobdays; and
  - (d) if so, the details thereof?

TOE MINISTER OF STATE IK THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MUrTTHY): (a) and (b) Reserve Bank of India has reported mat holidays declared under me Negotiable Instruments Ad are applicable to aB bonks operating in the rountry.

- (c) No, Sir.
- (d) Does not arise.

